

11/16
8
CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 16/95

Transfer Application No.

Date of Decision

12.11.96

V.B.SHIMPI

Petitioner/s

Shri L.M.Nerlekar

Advocate for
the Petitioners

Versus

Union of India

Respondent/s

Shri S.C.Dhawan

Advocate for
the Respondents

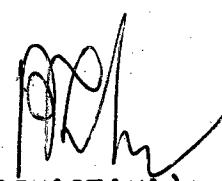
CORAM :

Hon'ble Shri. P.P.Srivastava, Member (A)

Hon'ble Shri.

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to other Benches of the Tribunal ?


(P.P.SRIVASTAVA)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 16/95

Tuesday this the 12th day of November 1996

CORAM: Hon'ble Shri P.P.Srivastava, Member (A)

Vinayak Balkrishna Shimpi
(Punekar) C/o. Shri Ramdas Sonu Shimpi
Quarter No. 11, Type II,
Ordnance Factory, Warangaon,
Tehsil Bhusawal, Dist. Jalgaon.

By Advocate Shri L.M.Nerlekar

... Applicant

v/s.

Union of India
Through General Manager,
Central Railway, Bombay V.T.

By Advocate Shri S.C.Dhawan
C.G.S.C.

... Respondents

ORDER

(Per: Shri P.P.Srivastava, Member (A))

Applicant's father was an employee in
Ordnance Factory. The applicant's father expired
in the year 1975. The applicant attained the age
of 18 years in the year 1978 when he had become
eligible to apply for the compassionate ground
appointment. The OA. has been filed in 1995 and
no explanation is available for condoning the delay
in filing the application. Besides, the application
is not maintainable because of limitation. The
respondents have also taken the plea that this
~~the~~ ^{the} Tribunal has ~~no~~ ^{no} jurisdiction to entertain the

(VO)

matter wherein the cause of action arose in 1978 and the Tribunal has come into being in 1985. Besides the limitation, I also find that on merit also there is no case for the applicant to be given any compassionate ground appointment. The OA. is, therefore, dismissed on the grounds of limitation, jurisdiction as well as on merit.



(P.P. SRIVASTAVA)

MEMBER (A)

mrj.